

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 459 of 2020

IN THE MATTER OF:

Promila Taneja

... Appellant

Versus

Surendri Design Pvt. Ltd.

...Respondent

Present:

For Appellant : Ms. Shrishti Wad, Advocate

O R D E R
(Through Virtual Mode)

24.06.2020 Requisites along with process fee have not been deposited till date. Ms. Shrishti Wad, learned counsel for the Appellant undertakes to file the requisites along with process fee within three days. Appellant to provide mobile Nos./*e-mail* address of the Respondents. Thereafter, notice be issued through *e-mail* or any other available mode.

List the appeal 'for Admission (After Notice)' on **21st July, 2020**.

[Justice Bansi Lal Bhat]
Acting Chairperson)

[V.P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

/ns/gc/